

meeting the credit needs of rural economy in West Bengal.

Completion of Orissa Sands Complex

3668. SHRI CHINTAMANI JENA: Will the PRIME MINISTER be pleased to state:

(a) whether the Orissa Sands Complex Plant has become partly operational in October, 1986;

(b) whether the completion of this plant has been delayed;

(c) the original time of its completion and the cost sanctioned earlier;

(d) when it is likely to be completed and what will be the cost involved now; and

(e) the reasons for the delay?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL):
(a) Yes, Sir. The Orissa Sands Complex Plant has gone into commercial production from October, 1986.

(b) Yes, Sir.

(c) The Plant was originally scheduled to be commissioned in December 1982, and the cost sanctioned earlier was Rs 81.47 crores.

(d) As stated above, the plant has been completed and has gone into commercial production. The latest estimate of the project cost is Rs 135.34 crores,

(e) The major reasons for the delay are

- i) Difficulties in procurement of structural steel and consequent delay in completion of civil and structural

works.

- ii) Delay in supply and erection of equipment such as Roasters, calciners, rotary digesters and piping work by the contractors.

- iii) Technical problems encountered in the Acid Regeneration Plant during commissioning.

Classification of Fruit Drinks for Excise Levy

3669. SHRI CHINTAMANI JENA: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Board has issued instructions to the Excise Collectors not to classify fruit drinks under Class 20; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b). Fruit juices put up in unit containers are chargeable to excise duty @10% under Chapter 20 of the Central Excise Tariff. Fruit juice based beverages which contain only small quantities of fruit content are chargeable to excise duty @15% under Chapter 22. As there were varying practices in classification of fruit juice based beverages, the matter was examined by the Government and instructions issued to all Collectors of Central Excise so as to ensure uniformity in the practice of assessment.

Refinance Assistance by NABARD

3670. SHRI LAKSHMAN MALLICK: Will the Minister of FINANCE be pleased to state:

(a) whether southern region claimed the maximum amount of the refinance assistance from the National Bank for Agriculture

and Rural Development during 1984-85 and 1985-86;

(b) whether it is also a fact that the shares of the southern, western and eastern regions have moved up while they have slightly dipped in the case of the northern and central regions; and

(c) if so, whether efforts to augeмент the flow of credit to less developed States like Madhya Pradesh, Uttar Pradesh, Orissa and Rajasthan and the States in the eastern region have been considered or are under consideration to overcome regional imbalances?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) Yes, Sir. However, during 1986-87 the share of both Southern and Western regions in the total refinance assistance of NABARD has slightly declined while the share of Northern and Eastern Region had increased as compared to the previous year.

(c) National Bank for Agriculture and Rural Development (NABARD) has reported that it has set 'balanced regional deployment' as one of its important goals and with this end in view, requirements of specific regions and backward areas are given due consideration. However, deployment of bank credit for agriculture in a region/State depends upon various factors such as agro climatic conditions, availability of irrigation facilities and input material, marketability of produce, credit absorptive capacity of the borrowers, prevailing recovery climate etc.

Guidelines Regarding Credit Camps

3671. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1287 on 4 March, 1987 regarding report of study group on credit camps and state:

(a) whether the Reserve Bank of India has since issued suitable guidelines to the nationalised banks regarding credit camps;

(b) if so, the details thereof and the guidelines issued in this regard alongwith date on which these were issued; and

(c) if not, the reasons therefor and the likely date by which the guidelines are likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The issuance of detailed guidelines to the Nationalised Banks regarding credit camps is under examination by the Reserve Bank of India. However, it may be noted that there is no separate criteria for selecting beneficiaries for bank loans disbursed in credit camps as such; and banks have to adhere to the guidelines/procedures laid down from time to time by the Reserve Bank of India for the identification of beneficiaries, appraisal, sanction and post sanction supervision of loans pertaining to priority sectors including for loans disbursed through credit camps.

Bonus on G. P. F. Deposits

3674. SHRI KAMLA PRASAD SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether one percent bonus was used to be given in case of non-withdrawal for five years from G. P. F. ;

(b) if so, reasons for withdrawal of bonus;

(c) whether there has been an increase in the rate of interest of G. P. F. any accumulations from 10 1/2 per cent; and

(d) if so, is there any proposal to increase the rate of interest to 12 per cent and to continue giving one per cent as bonus; if not, reasons thereof?

THE MINISTER OF STATE IN THE